AURANGABAD BENCH
N O T I C E
(Partial Modification w.e.f. 14.11.2024)

It is hereby notified for the information of the Advocates and the parties appearing in person that in the event of non-availability of any Court as also in the event of any Court passing an order for not placing the matter before the said Court at the **Aurangabad Bench**, the Hon'ble the Chief Justice has been pleased to approve the following **:**

*****1) The urgent mentioning and placing of the matters pertaining to the Division Bench headed by the **Hon'ble Shri. Justice Mangesh S. Patil** is allowed before the Division Bench headed by the **Hon'ble Shri Justice S. G. Mehare and vice versa**.

*****2) The urgent mentioning and placing of the matters pertaining to the Division Bench presided over by the **Hon'ble Smt. Justice Vibha V. Kankanwadi** is allowed before the Division Bench headed by the **Hon'ble Shri. Justice R. G. Avachat** and **vice versa**.

3) The urgent mentioning and placing of the matters pertaining to the Single Bench presided over by the **Hon'ble Shri. Justice N. B. Suryawanshi** is allowed before the Single Bench presided over by the **Hon'ble Shri. Justice Abhay S. Waghwase** and **vice versa.**

4) The urgent mentioning and placing of the matters pertaining to the Single Bench presided over by the **Hon'ble Shri. Justice K. C. Sant** is allowed before the Single Bench presided over by the **Hon'ble Shri. Justice R. M. Joshi** and **vice versa**.

5) The urgent mentioning and placing of the matters pertaining to the Single Bench presided over by the **Hon'ble Shri. Justice Arun R. Pedneker** is allowed before the Single Bench presided over by the **Hon'ble Shri. Justice Y. G. Khobragade and vice versa.**

6) The urgent mentioning and placing of the matters pertaining to the Single Bench presided over by the **Hon'ble Shri. Justice S. G. Chapalgaonkar** is allowed before the Single Bench presided over by the **Hon'ble Shri. Justice R. M. Joshi.**

NOTE

A) This would also include the matters in which any Division Bench passes an order “not to place any particular matter before a bench of which one of the Judges is a member” or a Hon'ble Single Judge passes an order “not before me” or “remove from board”, etc.

B) The aforesaid directions shall be in force until the present assignment continues.

C) When a matter cannot be taken up by any two Division Benches, as per this order, urgent mentioning and placing of the matter is allowed before the third Division Bench.

D) Whenever the Courts pass an Order for clubbing and placing of the matters pending before two Courts at the Bench or parties-in-person or the Advocates request for clubbing and placing of such matters, office to obtain necessary direction on the administrative side from the senior-most Judge available at the Bench.

E) In the event of any difficulty in giving effect to the aforesaid general directions, the matter to be placed before the Hon'ble the Chief Justice for seeking appropriate directions.

*** Indicates Partial Modification at Sr. Nos. 1 and 2.**

High Court, Appellate Side,)
Bombay.)
)
Date : 12th November 2024)

By Order
Sd/-
(H. M. Bhosale)
Registrar (Judl-I)